

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 25 OF 2017 &
IA NO. 1112 OF 2017 & IA NO. 14 OF 2018**

Dated: 15th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

NTPC Ltd.

...Appellant(s)

Vs.

**Central Electricity Regulatory Commission &
Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ananya Mohan

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam for R-7

ORDER

I.A. No. 1112 of 2017

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

IA NO. 14 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal No. 25 of 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **26.04.2018.**

(Justice N. K. Patil)
Judicial Member
ts/mk

(I.J. Kapoor)
Technical Member